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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 20th day of September 2012

Original Application No. 1218 of 2008

Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Ms. Jayati Chandra, Member (A)

Raj Pati Ram, S/o late Dev Narain, Retired Office Supdt. (I), Commercial, DRM's Office, N. Railway Moradabad Division, R/o Village Basani - Besenpur, Post Basani District - Varanasi.

... .Applicant

By Adv : Shri Sudama Ram

V E R S U S

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Moradabad.
3. Sr. Divisional Personnel Officer, Northern Railway, DRM's Office, Moradabad.
4. General Manager, North Central Railway, HQ Office, Subedarganj, Allahabad.

... .Respondents

By Adv: Sri A. Tripathi

O R D E R

By Hon'ble Mr. Sanjeev Kaushik, JM

We have heard Shri Sudama Ram, learned counsel for the applicant and Shri A. Tripathi, learned counsel for the respondents.

2. This OA, filed under Section 19 of the Administrative Tribunal's Act, 1985, with the prayer to direct the respondents to count 53 days of service

12

starting from 23.08.2001 to 14.10.2001 for calculating pensionary benefits.

3. Pursuance to the notice Shri A. Tripathi, appeared on behalf of the respondents who filed affidavit alongwith letter dated 27.03.2008 and submitted that the said period has already been counted for the purpose of pensionary benefits. He also submitted that the payment of the said period has already been made to the applicant vide order dated 15.02.2008. Lastly he submitted that the OA be dismissed being satisfied.

4. We have considered the rival submission of learned counsel for the parties and have gone through the pleadings. As per order of this Tribunal the applicant has to make representation to the respondents which is to be decided. The respondents have passed order dated 15.02.2008 and 27.03.2008.

5. We are satisfied that the respondents have complied with the direction of this Tribunal and have counted 53 days period for calculation of pensionary benefits.

6. In view of the above the OA is disposed of. No cost.

7. However, the respondents are directed to give copy of calculation sheet to the applicant.

/pc/

J. Chandra

Member (A)

Naik

Member (J)